

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH
COURT VI

Item No. 1

C.P. (IB)/1312(MB)2022

CORAM:

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **13.05.2024**

NAME OF THE PARTIES : **ICICI bank limited**

Vs

Supreme Infrastructure India Limited

For FC : Adv. Nasrin Shaikh, Adv. Sushmita Gandhi a/w Adv. Anamika Singh a/w Nasrin Shaikh i/b Induslaw

For CD : Adv. Mr. Rohan Agrawal, a/w Adv. Ms. Shrushti Relecar i/b Sujit Lahoti & Associates

Section 7 of IBC

ORDER

The Counsel for the CD has tendered order in IA/2110/2024 in CA (AT)84/ of 2024 dated 10.05.2024, wherein, the Hon'ble NCLAT has requested us to defer pronouncement of judgment in this C.P. till the next date of hearing i.e., 13.08.2024. In view of above list on **14.08.2024 for pronouncement of final order.**

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)

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